

MINUTES OF THE MEETING No. 6/10 dated 6.5.2009(held on 8.5.09) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

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The Committee first considered minutes of the ALC Meeting No.5/10 for confirmation and confirmed and adopted the same without any change.

Case No A-10 NC No.6/10 Dated 6.5.09(held on 8.5.09)	M/ s Synthite Industrial Chemicals Ltd, Cochin F.No.01/85/162/594 /AM08/DES-IV RLA F.No.10/24/40/133/AM08 Lic.No.1010027759 Dated 26.10.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 3.6.2009.

Case No A-11 NC No.6/10 Dated 6.5.09(held on 8.5.09)	M/ s Synthite Industrial Chemicals Ltd, Cochin F.No.01/85/162/597 /AM08/DES-IV RLA F.No.10/24/40/130/AM08 Lic.No.1010027754 Dated 17.10.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 3.6.2009.

Case No A-12 NC No.6/10 Dated 6.5.09(held on 8.5.09)	M/ s Synthite Industrial Chemicals Ltd, Cochin F.No.01/83/162/793 /AM08/DES-IV RLA F.No.10/24/40/111/AM08 Lic.No.1010027330 Dated 17.9.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 3.6.2009.

Case No A-13 NC No.6/10 Dated 6.5.09(held on	M/ s Synthite Industrial Chemicals Ltd, Cochin F.No.01/85/162/583 /AM08/DES-IV RLA F.No.10/24/40/125/AM08
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The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 3.6.2009.

Case No M-35 NC No.6/10 Dated 6.5.09(held on 8.5.09)	M/ s Aero Exports, New Delhi F.No.01/83/50/1975 /AM08/DES-IV RLA F.No.05/24/40/543/AM08 Lic.No.0510210143 Dated 8.10.08
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The Committee considered the case as per agenda and decided to approve as per written comments of DIPP forwarded vide their U.O. No.Nil dated 8.5.2009 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Date calendar (using coated paper of 50-150 GSM 17 MT & coated paper board of 200-300 GSM 10 MT)	300000 No.
2.	Desk Planner (using coated paper of 50-150 GSM 75 MT & coated paper board of 200-300 GSM 45 MT)	400000 No.

Import Item

S.No.	Description of Item	Quantity
1.	Printing paper (Rel. GSM)	17.850 MT
2.	Printing Paper (Rel GSM)	10.500 MT
3.	Paper Board (Rel GSM)	78.750 MT
4.	Paper Board (Rel. GSM)	47.250 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-36 NC No.6/10 Dated 6.5.09(held on 8.5.09)	M/ s Brakewell Automotive Components (P) Ltd, N. Delhi F.No.01/83/50/440 /AM09/DES-IV RLA F.No.05/24/40/18/AM09 Lic.No.0510219449 Dated 12.4.08
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The Committee considered the case as per agenda on advise of DIPP present in the meeting and also on the basis of written comments dated 8.5.09 offered by him stating that the information furnished vide letter dated 5.2.09 indicated wastage as 35% does not match with the inputs asked which accounts for 50% wastage and requested to seek the clarification from the firm. Accordingly the case may be re-listed on 3.6.2009.

Case No M-37 NC No.6/10 Dated 6.5.09(held on 8.5.09)	M/ s Biltube Industries Ltd, Pune F.No.01/83/50/130 /AM07/DES-IV RLA F.No.31/24/40/342/AM06 Lic.No.3110024855 Dated 5.5.06
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The Committee considered the case as per agenda . The representative of the DIPP present in the meeting and as per verbal comments offered by him the Committee decided to correct the description of export & import item as under :-

Export Item

From Core Paper Board to Core Board

Import Item

From West Paper raw material to Waste Paper

The quantity and other description mentioned in the minutes of ALC M.No.32/83-ALC-1 2006 dated 22.11.2006 in case No.1/32/83-ALC1 2006 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-38 NC No.6/10 Dated 6.5.09(held on	M/ s Thomson Press (India) Ltd, N. Delhi F.No.01/83/50/154 /AM09/DES-IV RLA F.No.05/24/40/864/AM08
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The Committee considered the case as per agenda. The representative of the firm attended the personal hearing. The representative of the DIPP present in the meeting and asked the representative of the firm to give total weight of coated paper and GSM of papers. The case is deferred for four weeks and to be listed on 3.6.09..

Case No M-39 NC No.6/10 Dated 6.5.09(held on 8.5.09)	M/ s Artek Surfin Chemicals Ltd, Mumbai F.No.01/87/50/467 /AM07/DES-IV RLA F.No.03/94/40/540/AM07 Lic.No.0310395629 Dated 22.8.06
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The Committee considered the case as per agenda and decided to approve as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/209/2002-Ch.III dated 4.10.2007 on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
Neobrite PPS Containing 99.5% Raluplate SP2	1 Kg	Raluplate SP2 (3-Sulfopropyl)- Pyridinium Betine	995 Gsm
Neobrite 880 Containing 99.5% Raluplate SP-31	1 Kg	Raluplate SP-31(1-(3- Surfopropyl)- Pyridinzum betaine)	995 Gsm

Others items mentioned in the Annexure to the minutes of the Meeting No.38/83 dated 26.12.2008 in Case No.7/28/87 ALC-I 2006 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-40 NC No.6/10 Dated 6.5.09(held on 8.5.09)	M/ s Techno Waxchem (P) Ltd, Kolkata F.No.01/83/50/2065 /AM08/DES-IV RLA F.No.02/24/40/268/AM08 Lic.No.0210107748 Dated 2.1.08
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Chem.Div) present in the meeting and as per verbal comments offered by him the Committee decided to correct the spelling of import items as “resorcinol” in stead of“resourcinol” as mentioned in the minutes of the M.No.4/83 ALC1/2008 dated 23.4.08 in case No.31/51/83 – ALC1/2007.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 6/83-ALC1/2009 MEETING DATE : 06.05.2009

1	Case No.:24/27/82-ALC1/2006	Party Name:JINDAL WOOD PRODUCTS (P) LTD	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Approved
	HQ File :01/82/050/00918/AM07/	RLA File :05/24/040/00397/AM07/	Lic.No/Date:0510190745 13.09.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and Committee decided to approve the case as per SION A-3638			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

2	Case No.:31/45/83-ALC1/2008	Party Name:Silver Oak Labs (P) Ltd, New Delhi	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case deferred
	HQ File :01/82/050/00918/AM07/	RLA File :05/24/040/00397/AM07/	Lic.No/Date:0510190745 13.09.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L dated 24/3/2009 issued by this office. Reminder issued on 11.5.09. Accordingly the case may be re-listed on 3.6.2009..			

3	Case No.:10/21/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Deferred
	HQ File :01/83/050/00651/AM09/	RLA File :05/24/040/00272/AM09/	Lic.No/Date:0510225102 07.08.2008	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda. The representative of the firm attended the personal hearing. The representative of the DIPP present in the meeting and asked the representative of the firm to give total weight of coated paper and GSM of papers. The case is deferred for four weeks and to be listed on 3.6.09..			

4	Case No.:6/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Deferred
	HQ File :01/83/050/00952/AM09/	RLA File :05/24/040/00467/AM09/	Lic.No/Date:0510230218 03.11.2008	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda. The representative of the firm attended the personal hearing. The representative of the DIPP present in the meeting and asked the representative of the firm to give total weight of coated paper and GSM of papers. The case is deferred for four weeks and to be listed on 3.6.09..			

5	Case No.:7/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Deferred
	HQ File :01/83/050/00953/AM09/	RLA File :05/24/040/00379/AM09/	Lic.No/Date:0510230219 03.11.2008	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda. The representative of the firm attended the personal hearing. The representative of the DIPP present in the meeting and asked the representative of the firm to give total weight of coated paper and GSM of papers. The case is deferred for four weeks			

and to be listed on 3.6.09..

6	Case No.:8/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Deferred
	HQ File :01/83/050/00954/AM09/	RLA File :05/24/040/00433/AM09/	Lic.No/Date:0510230223 03.11.2008	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda. The representative of the firm attended the personal hearing. The representative of the DIPP present in the meeting and asked the representative of the firm to give total weight of coated paper and GSM of papers. The case is deferred for four weeks and to be listed on 3.6.09..			

7	Case No.:12/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Deferred
	HQ File :01/83/050/00958/AM09/	RLA File :05/24/040/00421/AM09/	Lic.No/Date:0510230387 06.11.2008	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda. The representative of the firm attended the personal hearing. The representative of the DIPP present in the meeting and asked the representative of the firm to give total weight of coated paper and GSM of papers. The case is deferred for four weeks and to be listed on 3.6.09..			

8	Case No.:1/43/83-ALC1/2008	Party Name:NANDU CHEMICAL INDUSTRIES	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case approved
	HQ File :01/83/050/01146/AM09/	RLA File :07/24/040/00555/AM09/	Lic.No/Date:0710062287 07.01.2009	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda. No comments received from Deptt. of Pharmaceuticals. The representative of Deptt. of C&PC(Chem.Div). present in the Meeting and as per verbal comments offered by him the Committee decided to approve the case on net to net basis as applied for. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

9	Case No.:4/49/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Deferred
	HQ File :01/83/050/01320/AM09/	RLA File :05/24/040/00684/AM09/	Lic.No/Date:0510236810 19.02.2009	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda. The representative of the firm attended the personal hearing. The representative of the DIPP present in the meeting and asked the representative of the firm to give total weight of coated paper and GSM of			

papers. The case is deferred for four weeks and to be listed on 3.6.09..

10	Case No.:3/49/83-ALC1/2008	Party Name:MANIPAL PRESS LIMITED,	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Deferred
	HQ File :01/83/050/01319/AM09/	RLA File :07/21/040/01159/AM09/	Lic.No/Date:0710063161 19.02.2009	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda and decided to withdrawn the case as it was discussed in NC meeting no. 5/83 and listed for 3.6.2009			

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Case No.:16/2/83-ALC1/2009	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Approved
HQ File :01/83/050/01374/AM09/	RLA File :03/95/040/00938/AM09/	Lic.No/Date:0310511136 12.03.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/51/2008/Ch.II dated 10.11.2008 as under:-			
Item of Export	Qty	Item of Import	Qty
Hydrofluoric Acid 49%	1 Kg	1. Fluorspar (Acid Grade) 2. Sulphur	1.006 Kg 0.424 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

12	Case No.:20/2/83-ALC1/2009		Party Name:COLOURTEX INDUSTRIES LIMITED		Meet No/Date:6/83-ALC1/2009 06.05.2009		Status:Case Approved	
	HQ File :01/83/050/01378/AM09/		RLA File :03/94/040/01022/AM09/		Lic.No/Date:0310511233 12.03.2009		Defer Date:	
	Decision : The Committee considered the case as per agenda and decided to approve as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/355/2000/Ch.III dated 19.9.2001 on repeat basis as under:-							
	Item of Export		Qty	Item of Import		Qty		
DYE-CE-MOD-O 100% Dye content (Solvent Red Dyes)		1 Kg	1. O-Toluidine 2. 2,5 Xylidine 3. Beta Naphthol 4. Sodium Nitrite		0.450 Kg 0.133 Kg 0.400 Kg 0.402 Kg			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

13	Case No.:25/2/83-ALC1/2009	Party Name:EURO DECOR PVT. LTD.	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Deferred
	HQ File :01/83/050/01383/AM09/	RLA File :03/94/040/01074/AM09/	Lic.No/Date:0310511354 13.03.2009	Defer Date:03.06.2009
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 6.5.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Manufacturing process in detail since they have given manufacturing process of only Plywood. 2. Type of Plywood and Veener to be imported whether it is commercial or decorative 3. Specification & material of Inlay. 4. Exact function of Glue Thread & Gum Tape in the mfg. process & justification for 23% wastage for Glue Thread & Calculation sheet to arrive at the qty. of raw material asked for Accordingly the case may be re-listed on 3.6.2009.			

14	Case No.:1/2/83-ALC1/2009	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Deferred
	HQ File :01/83/050/01359/AM09/	RLA File :03/95/040/00986/AM09/	Lic.No/Date:0310511515 16.03.2009	Defer Date:03.06.2009
	Decision :The Committee considered the case as per agenda and decided to refer the application to DIPP for comments and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 3/6/2009.			

15	Case No.:3/2/83-ALC1/2009		Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Approved
	HQ File :01/83/050/01361/AM09/		RLA File :03/95/040/00923/AM09/	Lic.No/Date:0310511737 17.03.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. Nil dated 8.5.2009 on repeat basis as under:-				
	Item of Export		Qty	Item of Import	Qty
	Lake Carmosine (50%)		1 Kg	1. Sodium Naphthionate	0.255 Kg

Max.	2. N.W Acid 3. Sodium Nitrite 4. Soda Ash 5. Caustic Soda	0.232 kg 0.0735 Kg 0.177 Kg 0.089 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

16	Case No.:4/2/83-ALC1/2009	Party Name: PANAMA PETROCHEM LTD.	Meet No/Date: 6/83-ALC1/2009 06.05.2009	Status: Case Deferred
	HQ File :01/83/050/01362/AM09/	RLA File :03/95/040/00901/AM09/	Lic.No/Date: 0310511814 17.03.2009	Defer Date: 03.06.2009
	Decision : The Committee considered the case as per agenda and decided to refer the application to Deptt. of C&PC(PC Div.) for comments and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 3/6/2009.			

17	Case No.:8/2/83-ALC1/2009	Party Name: A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date: 6/83-ALC1/2009 06.05.2009	Status: Case Deferred
	HQ File :01/83/050/01366/AM09/	RLA File :03/94/040/01094/AM09/	Lic.No/Date: 0310512052 18.03.2009	Defer Date: 03.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SS1). Accordingly the case may be re-listed on 3.6.2009.			

18	Case No.:10/2/83-ALC1/2009	Party Name: VAASTU PAINTS AND CHEMICALS LIMITED	Meet No/Date: 6/83-ALC1/2009 06.05.2009	Status: Case Deferred
	HQ File :01/83/050/01368/AM09/	RLA File :03/95/040/00781/AM09/	Lic.No/Date: 0310512172 19.03.2009	Defer Date: 03.06.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 8.5..09 offered by him the Committee decided to call for the following information from the firm as under: 1. % Pigment & % Solid Resin content in export 2. Details of indigenous input along with their qty. 3. % wastage claimed. Accordingly the case may be re-listed on 3.6.2009.			

Case No.:11/2/83-ALC1/2009	Party Name: GRAUER & WEIL (INDIA)	Meet No/Date: 6/83-ALC1/2009	Status: Case
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19		LIMITED,	06.05.2009	Approved
	HQ File :01/83/050/01369/AM09/	RLA File :03/94/040/01083/AM09/	Lic.No/Date:0310512275 19.03.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. Nil dated 8.5.2009 as under:-			
	Item of Export	Qty	Item of Import	Qty
	Spectra 977 Electroplating Brightener – containing 21.28% Allyl Chloride, 27.5% Butynediol, 14% Propargyl Alcohol	1 Ltr.	1. Allyl Chloride 2. Butynediol 3. Propargyl Alcohol	0.2128 Kg 0.275 Kg 0.140 Kg
	Nickel Additive 220 Electroplating Additive – Containing 15% Allychloride & 14% Epichlorohydrin & 23% Saccharin	1 Ltr.	1. Allyl Chloride 2. Epichlorohydrin 3. Saccharin	0.150 Kg 0.140 Kg 0.230 Kg
	Ginbond 808 EP Electroplating Cleaner – Containing 25% Sodium Gluconate & 5% CALFAX 10 L 45	1 Kg	1. Sodium Gluconate 2. Calfax 10 L 45 (Aqueous Solution of Di-phenyl Oxide Sulphonate Sodium Salt)	0.250 Kg 0.050 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

20	Case No.:13/2/83-ALC1/2009	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status :Transferred to Different Section
	HQ File :01/83/050/01371/AM09/	RLA File :03/94/040/00910/AM09/	Lic.No/Date:0310512312 19.03.2009	Defer Date:06.05.2009
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-I (DES-I) Division.			

21	Case No.:17/2/83-ALC1/2009	Party Name:ASSOCIATE LUMBERS PVT. LTD.	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Approved
	HQ File :01/83/050/01375/AM09/	RLA File :03/94/040/01075/AM09/	Lic.No/Date:0310512378 19.03.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and Committee decided to approve the case as per SION A-3638			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:19/2/83-ALC1/2009	Party Name:TEMPLE PACKAGING PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Approved
HQ File :01/83/050/01377/AM09/	RLA File :03/95/040/01020/AM09/	Lic.No/Date:0310512466 20.03.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve as per of written comments of DIPP forwarded vide their U.O. No.Nil dated 8.5.2009 on under:-

Export Item

S.No.	Description of Item	Quantity
1.	Patient information literature 40 GSM Bible Paper weight per pec. 12 GRMS (Export Qty. 8884000 No.)	106608 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Printing paper elementa opaque pigmented bluish white 40 GSM (Bible Paper 40 GSM)	117268 Kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:21/2/83-ALC1/2009	Party Name:MICRO INKS LTD.	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Deferred
HQ File :01/83/050/01379/AM09/	RLA File :03/95/040/00979/AM09/	Lic.No/Date:0310512550 20.03.2009	Defer Date:03.06.2009

Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 8.5.2009 offered by him the Committee decided to call for the following information from the firm as under:-

1. Material balance between import & export in terms of % Pigment & % Solid Resin content for each of export product separately.
2. Calculation sheet to arrive at the qty. of MK cartridges.
3. Material of Transport Bags, Flexi Pallets & Stacking frame

4. Clarification as how piston for ink cartridge can be considered as packing material.

Accordingly the case may be re-listed on 3.6.2009.

24	Case No.:22/2/83-ALC1/2009	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Deferred
	HQ File :01/83/050/01380/AM09/	RLA File :03/94/040/00516/AM09/	Lic.No/Date:0310512574 20.03.2009	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 3.6.2009			

25	Case No.:23/2/83-ALC1/2009	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Deferred
	HQ File :01/83/050/01381/AM09/	RLA File :03/95/040/00985/AM09/	Lic.No/Date:0310512591 20.03.2009	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 3.6.2009			

26	Case No.:24/2/83-ALC1/2009	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Deferred
	HQ File :01/83/050/01382/AM09/	RLA File :03/94/040/01035/AM09/	Lic.No/Date:0310512594 20.03.2009	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RLA has been received and refer the application to Deptt. of C&PC (PC.Div). dated 23.4.2009.. Accordingly the case may be re-listed on 3.6.2009.			

27	Case No.:26/2/83-ALC1/2009	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Deferred
	HQ File :01/83/050/01384/AM09/	RLA File :03/95/040/00992/AM09/	Lic.No/Date:0310512627 20.03.2009	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.6.2009			

	Case No.:2/2/83-ALC1/2009	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Deferred
	HO File :01/83/050/01360/AM09/	RLA File :03/94/040/00314/AM09/	Lic.No/Date:0310512674	Defer

28		23.03.2009	Date:03.06.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 3.6.2009			

29	Case No.:27/2/83-ALC1/2009	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Deferred
	HQ File :01/83/050/01385/AM09/	RLA File :03/94/040/00494/AM09/	Lic.No/Date:0310512669 23.03.2009	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 3.6.2009			

30

Case No.: 5/2/83-ALC1/2009	Party Name:TEEKA YVEE ENTERPRISES	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status: Case Approved
HQ File :01/83/050/01363/AM09/	RLA File :04/24/040/00305/AM09/	Lic.No/Date:0410103382 25.03.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/117/2004/Ch.II dated 20.4.2006 on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Xylan Poly Sulphate Sodium (White to off white)	1 Kg	Xylan	1.00 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

31

Case No.:6/2/83-ALC1/2009	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Approved
HQ File :01/83/050/01364/AM09/	RLA File :04/24/040/00272/AM09/	Lic.No/Date:0410103383 25.03.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/20/2003/Ch.III dated 22.1.2007 on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Modified Starch Blends (Relevant Starch content : 88% min.	1 Kg	1. Starch (Maize, Tapioca/Potato)	0.900 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

32	Case No.:7/2/83-ALC1/2009	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Approved
	HQ File :01/83/050/01365/AM09/	RLA File :08/24/040/00250/AM09/	Lic.No/Date:0810078917 25.03.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/43/2004-Ch.II dated 19.4.2007 on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Cupric Oxide (Copper content 77.5%)	1 Kg	Copper Scrap	0.813 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

33	Case No.:30/2/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Deferred
	HQ File :01/83/050/01388/AM09/	RLA File :03/95/040/01009/AM09/	Lic.No/Date:0310513421 26.03.2009	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.6.2009			

34	Case No.:31/2/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Deferred
	HQ File :01/83/050/01389/AM09/	RLA File :03/95/040/00770/AM09/	Lic.No/Date:0310513429 26.03.2009	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.6.2009.			

	Case No.:32/2/83-ALC1/2009	Party Name:K.V.FIRE CHEMICALS (I)PVT.LTD.	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Approved
	HQ File :01/83/050/01390/AM09/	RLA File :03/94/040/01090/AM09/	Lic.No/Date:0310513482 26.03.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/157/2002/Ch.III dated 16.8.2005 on repeat basis as under:-

35

Item of Export	Qty	Item of Import	Qty
Fire Fighting Chemical Aqueous Film Forming Foam Concentrate 6% (KV-LITE AFFF 6%) containing 2.0% w/v of Fluorinated Surfactants and 8% w/v of Butyl Carbitol	1 Kg	1. Fluorinated Surfactant (Poly Fluoro Alkyl Betaine)	0.02 Kg
		2. Butyl Carbitol	0.08 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

36

Case No.: 28/2/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status: Case Deferred
HQ File :01/83/050/01386/AM09/	RLA File :10/24/040/00119/AM09/	Lic.No/Date:1010033165 27.03.2009	Defer Date:03.06.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.6.2009.

37

Case No.: 29/2/83-ALC1/2009	Party Name:SHAILNICK CHEMICALS PVT.LTD.	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status: Case Deferred
HQ File :01/83/050/01387/AM09/	RLA File :08/24/040/00196/AM09/	Lic.No/Date:0810079057 30.03.2009	Defer Date:03.06.2009

Decision :The Committee considered the case as per agenda and decided to case refer to Deptt. of C&PC (PC Div.) and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 3/6/2009.

38

Case No.: 33/2/83-ALC1/2009	Party Name:SUPARNA CHEMICALS LTD.,	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status: Case Approved
HQ File :01/83/050/01391/AM09/	RLA File :03/95/040/00980/AM09/	Lic.No/Date:0310513650 30.03.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 114010/156/2002-Ch.III dated 17.6.2005 on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Potassium Tertiary	1 Kg	1. Sodium Metal	0.205 kg

	Butoxide in Tertiary Butanol containing 15% Potassium Tertiary Butoxide	2. Potassium Chloride 3. Tertiary Butanol	1.271 Kg 1.06 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

39	Case No.:34/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Deferred
	HQ File :01/83/050/01392/AM09/	RLA File :10/24/040/00137/AM09/	Lic.No/Date:1010033230 31.03.2009	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.6.2009.			

40	Case No.:35/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Deferred
	HQ File :01/83/050/01393/AM09/	RLA File :10/24/040/00138/AM09/	Lic.No/Date:1010033234 31.03.2009	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.6.2009.			

41	Case No.:36/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Deferred
	HQ File :01/83/050/01394/AM09/	RLA File :10/24/040/00139/AM09/	Lic.No/Date:1010033236 31.03.2009	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.6.2009.			

42	Case No.:37/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Deferred
	HQ File :01/83/050/01395/AM09/	RLA File :10/24/040/00140/AM09/	Lic.No/Date:1010033243 31.03.2009	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.6.2009.			

43	Case No.: 38/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status: Case Deferred
	HQ File :01/83/050/01396/AM09/	RLA File :10/24/040/00134/AM09/	Lic.No/Date:1010033258 31.03.2009	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.6.2009.			

44	Case No.: 39/2/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status: Case Deferred
	HQ File :01/83/050/01397/AM09/	RLA File :03/95/040/00801/AM09/	Lic.No/Date:0310513823 31.03.2009	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.6.2009.			

45	Case No.: 40/2/83-ALC1/2009	Party Name:ORIENTAL CARBON & CHEMICALS LTD	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status: Case Deferred
	HQ File :01/83/050/00001/AM10/	RLA File :05/24/040/00681/AM09/	Lic.No/Date:0510239350 01.04.2009	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.6.2009.			

46	Case No.: 41/2/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status: Case Deferred
	HQ File :01/83/050/00002/AM10/	RLA File :03/95/040/01001/AM09/	Lic.No/Date:0310514009 01.04.2009	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda and decided to case refer to Deptt. of C&PC (PC Div.) and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 3/6/2009.			

47	Case No.: 42/2/83-ALC1/2009	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status: Case Deferred
	HQ File :01/83/050/00003/AM10/	RLA File :03/95/040/00965/AM09/	Lic.No/Date:0310514026 01.04.2009	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.6.2009.			

48	Case No.:44/2/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Deferred
	HQ File :01/83/050/00005/AM10/	RLA File :03/94/040/01122/AM09/	Lic.No/Date:0310514101 01.04.2009	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda and decided to case refer to Deptt. of C&PC (Chem. Div.)and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 3/6/2009.			

49	Case No.:45/2/83-ALC1/2009	Party Name:J.OWEN & CO.	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case deferred
	HQ File :01/83/050/00006/AM10/	RLA File :03/94/040/01128/AM09/	Lic.No/Date:0310514108 01.04.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to request the firm/RLA to provide to complete set of Hard copy of the application with in 15 days time. Accordingly the case may be re-listed on 3.6.2009			

50	Case No.:46/2/83-ALC1/2009	Party Name:MONARCH CATALYST PVT.LTD.	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Approved
	HQ File :01/83/050/00007/AM10/	RLA File :03/95/040/01053/AM09/	Lic.No/Date:0310514253 02.04.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. RLA, Mumbai vide their letter No.03/95/40/1053/AM09 dated 2/4/09 has intimated that licences has been issued under para 4.7.1 of HBP on repeat basis.. The Committee decided to withdrawn the case.			

51	Case No.:47/2/83-ALC1/2009	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Deferred
	HQ File :01/83/050/00008/AM10/	RLA File :03/95/040/00852/AM09/	Lic.No/Date:0310514285 02.04.2009	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda and decided to case refer to Deptt. of C&PC (PC. Div.)and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 3/6/2009.			

52	Case No.:48/2/83-ALC1/2009	Party Name:ROSSARI BIOTECH	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Deferred
	HQ File :01/83/050/00009/AM10/	RLA File :03/95/040/01054/AM09/	Lic.No/Date:0310514292 02.04.2009	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.6.2009.			

53	Case No.:1/6/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Deferred
	HQ File :01/83/050/00049/AM10/	RLA File :10/24/040/00005/AM10/	Lic.No/Date:1010033467 24.04.2009	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.6.2009.			

54	Case No.:2/6/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Deferred
	HQ File :01/83/050/00050/AM10/	RLA File :10/24/040/00006/AM10/	Lic.No/Date:1010033468 24.04.2009	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.6.2009.			

55	Case No.:3/6/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Deferred
	HQ File :01/83/050/00051/AM10/	RLA File :03/95/040/00802/AM09/	Lic.No/Date:0310516986 24.04.2009	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.6.2009.			

56	Case No.:4/6/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Deferred
	HQ File :01/83/050/00052/AM10/	RLA File :03/95/040/00800/AM09/	Lic.No/Date:0310517002 24.04.2009	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.6.2009.			

57	Case No.:5/6/83-ALC1/2009	Party Name:JAIN SOLAR AGENCY	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Deferred
	HQ File :01/83/050/00053/AM10/	RLA File :03/94/040/00309/AM09/	Lic.No/Date:0310517052 24.04.2009	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 3.6.2009.			

58	Case No.:6/6/83-ALC1/2009	Party Name:JAIN SOLAR AGENCY	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Deferred
	HQ File :01/83/050/00054/AM10/	RLA File :03/94/040/00977/AM09/	Lic.No/Date:0310517056 24.04.2009	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 3.6.2009.			

59	Case No.:7/6/83-ALC1/2009	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Deferred
	HQ File :01/83/050/00055/AM10/	RLA File :03/94/040/00009/AM10/	Lic.No/Date:0310517141 24.04.2009	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.6.2009.			

60	Case No.:8/6/83-ALC1/2009	Party Name:AERO EXPORTS	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Deferred
	HQ File :01/83/050/00056/AM10/	RLA File :05/24/040/00793/AM09/	Lic.No/Date:0510240298 24.04.2009	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm. Accordingly the case may be relisted on 3.6.09			

61	Case No.:9/6/83-ALC1/2009	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Deferred
	HQ File :01/83/050/00057/AM10/	RLA File :03/95/040/00048/AM10/	Lic.No/Date:0310517212 24.04.2009	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 3.6.2009.			

62	Case No.:10/6/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Deferred
	HQ File :01/83/050/00059/AM10/	RLA File :09/24/040/00017/AM10/	Lic.No/Date:0910037789 28.04.2009	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of			

hard copy of application called for from RLA/firm. Accordingly the case may be relisted on 3.6.09

63	Case No.:11/6/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Deferred
	HQ File :01/83/050/00060/AM10/	RLA File :09/24/040/00016/AM10/	Lic.No/Date:0910037790 28.04.2009	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm. Accordingly the case may be relisted on 3.6.09			

64	Case No.:12/6/83-ALC1/2009	Party Name:DEVHARSH INFOTECH PVT.LTD.	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Deferred
	HQ File :01/83/050/00061/AM10/	RLA File :03/94/040/00030/AM10/	Lic.No/Date:0310517571 28.04.2009	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 3.6.2009.			

65	Case No.:13/6/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Deferred
	HQ File :01/83/050/00062/AM10/	RLA File :03/95/040/00769/AM09/	Lic.No/Date:0310517621 28.04.2009	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.6.2009.			

66	Case No.:14/6/83-ALC1/2009	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:6/83-ALC1/2009 06.05.2009	Status:Case Deferred
	HQ File :01/83/050/00063/AM10/	RLA File :03/95/040/00035/AM10/	Lic.No/Date:0310517724 29.04.2009	Defer Date:03.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 3.6.2009.			

Date:16.05.2009

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer